

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CA NO. 73 197

...Smt. K. Shyam. Devi...Applicant(s)
-Versus-

Cst. D. 2007.....Respondent(s)

Mrs. B.K. Sharma, S. Sarker...Advocates for Applicant(s)

Mrs. S.A. Ali, C.G.S.C.Advocates for Respondent(s)

Office Notes ----- Date ----- Court's Order -----

This application is in
form and within time
C. E. of Rs. 50/-
deposited vide
IPO/PA No 469252
Dated 26.3.1997

D.P. Registrar
17/4

This case is listed in
Court

4.4.97 Heard Mr B.K. Sharma, learned
counsel for the applicant, and Mr S.
Ali, learned Sr. C.G.S.C., appearing
on behalf of the respondents. The
application is admitted. The impugned
orders of transfer dated 12.3.1997, and
dated 15.3.1997, Annexure-23 and
Annexure-26 respectively are stayed
so far as the applicant's transfer orders
are concerned.

Let the case be listed on
23.5.97. On that day the respondent
No.3, Shri R.K. Biswanath Singh, Gr.
Superintendent of Post Offices, Manipur
Division, Imphal, shall also appear before
this Tribunal at 10-30 A.M.

The applicant shall take steps
for service of notice by Speed Post
during the course of the day.

By Order

Office to furnish copies of the
order to the counsel for the parties.

nkm

4/4
4/4

4-4-97

Notice and order
were prepared to serve
on R. No- 1 to 4, at speed
post, at party's cost, and
sent to D. section on
4-4-97.


Vice-Chairman

(2) CA. 73/97

23.5.97 As per office note notices on respondent Nos.2 and 3 had already been served. Notices on respondent Nos.1 and 4 had been issued on 7.4.97. Notices on respondent Nos.1 and 4 are deemed to be served. The respondents may file written statement on 6.6.97.

List it on 6.6.97.


Vice-Chairman

7-4-97
Notice Issued to Respondent No. 1 to 4 by speed post, vide D. No-1057 to 1060 dt-4-4-97.

23/7/97

nkm



7-4-97
Copy of the order dt-4-4-97 issued to the counsel of the parties vide D.No-

6.6.97

Mr. S. Ali, learned Sr. C.G.S.C., prays for further extension of time for filing written statement. Prayer allowed.

List it on 27.6.97.


Vice-Chairman

25.4.97
Notice duly served in Respondent No. 2.3

nkm



27-6-97

~~Respondent Nos.2&3 have not filed written statement. By order dated 4-4-97 this Tribunal directed the Respondent No.3 to appear before this Tribunal. On 23-5-97, till now he did not comply with the order. He shall appear on the next date, that is 11th July, 97 and explain why he did not comply with the order of this Tribunal dated 4-4-97 directing to appear before this Tribunal on 23-5-97. Written statement has been filed on behalf of all the respondents.~~

List on 11-7-97 for orders.


Vice-Chairman

Service reports are still awaited on Nos 1 & 4.
w/s his res. b/w
Service reports are still awaited on Nos 1 & 4.
1 & 4
w/s his res. b/w



27-6-97

By order dated 4-4-97 this Tribunal directed the Respondent No.3 to appear before the Tribunal. On 23-5-97 he did not comply with the order. He shall appear on the next date, that is on 11-7-97 before this Tribunal and explain why he did not comply with the order of this Tribunal dated 4-4-97.

Written statement has been filed by the respondents on behalf of all the respondents.

List on 11-7-97 for orders and appearance of Respondent No.3.



Vice-Chairman

Copy of order add. 27.6.97 issued to the concerned parties by registered post on 4.7.97. 11.7.97

Respondent No.3 has not appeared before this Tribunal in spite of the order passed by this Tribunal on 27.6.97. Mr S. Ali, learned Sr. C.G.S.C., prays for some time. Accordingly three weeks time allowed for appearance of respondent No.3. List it on 1.8.97.



Vice-Chairman

Recd.
27.6.97.
Written statement has been filed by the respondents on behalf of all respondents at page 86 to 96.

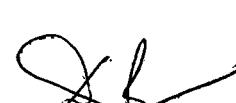
nk
S. Ali

16.7.97

1.8.97

The respondent No.3 has appeared and explained his difficulty to appear before the Tribunal on the earlier dates.

List it on 4.8.97.



Vice-Chairman

Recd.

W.P.S. has been filed
16.7.97.

nk

4.8.97

The case is ready for hearing.
Respondent No. 4 is also personally present.
Personal attendance is dispensed with.

W/S has been filed.

List it for hearing on 7.11.1997.


Vice-Chairman

trd

✓
5/8

7-11-97

On the prayer of counsel for the
parties case is adjourned till 21-11-97.


Vice-Chairman

lm

✓
11/11

21.11.97

Mr. B.K. Sharma, learned counsel for
the applicant, submits that there has been a
development and in all probability the applicant
may withdraw the application. However, he needs
some instructions. Accordingly the case is adjourned
till 28.11.97.


Vice-Chairman

✓
25/11

W/S has been filed. 28.11.97 There is no representation.
List on 16.1.98.
By and

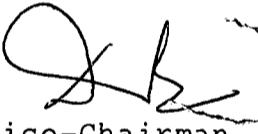
16.1.98

Adjourned to 20.3.98.

By and

W/S has been filed.

13

Notes of the Registry	Date	Order of the Tribunal
his sum 16/6	20.3.98 12	Mr B.K. Sharma, learned counsel for the applicant, submits that he has come to know from some source that the relief had already been given to the applicant, but it is necessary for him to ascertain and accordingly he prays for two weeks time. Mr S. Ali, learned Sr. C.G.S.C. has no objection. List it on 3.4.98.
	nkm 23/3	 Vice-Chairman
his sum 5/6	3.4.98 13	Mr S. Ali, learned Sr. C.G.S.C., is indisposed and mention has been made for adjournment. The learned counsel for the other side has no objection. List it on 19.6.98.
his sum 6/6	19.6.98. 14	 Vice-Chairman
his sum 1-4 or L.108 1-4	24.7.98 15	Mr A.K. Choudhury, learned Addl. C.G.S.C., on behalf of the Mr S. Ali, learned Sr. C.G.S.C., prays for an adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 14.8.98.
	nkm 23/7	 Vice-Chairman

(6)

O.A.No.73/97

Notes of the Registry	Date	Order of the Tribunal
W/S hs Suni & W. 21/9	14.8.98	On the prayer of the learned counsel for the parties this case is adjourned till 25.9.98. nkm F.R 25-9-98
<u>3-12-98</u> Written statement hs been filed. 3/11/98	13.11.98	There is no Single Bench. Adjourn to 13.11.98. By air. According to Mr B.K.Sharma, learned counsel for the applicant the matter has been settled out of Court. However, he has not received any formal information. Mr S.Ali, learned Sr.C.G.S.C also has no instruction. Accordingly the case is adjourned to 4.12.98.
<u>7-1-99</u> Written statement hs been filed. 7/11/99	4.12.98 trd	On the prayer of Mr. S.Ali, learned counsel for the case is adjourned to 8.1.99. By air. Mr. S.Sarma, learned counsel for the applicant submits that the applicant does not want to press this application. Accordingly the application is dismissed as not pressed. Mr. A.Deb Roy, learned Sr. C.G. S.C. is also present.
<u>20.1.99</u> Copies of the order have been sent to the C/Secy. for Escopy to come to the parties through Regd. with S.P. H.S. Issued vide despatch No. 140 to 144 dt. 22-1-99	8.1.99 trd	 Vice-Chairman